

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b) Government have seen reports of the speeches made by the Prime Minister of South Africa both in South African and Indian newspapers. No authentic information about these speeches and statements is, however, available with Government, as there is no Indian Mission in South Africa.

HAJI AHMAD JAN WAKF-UL-AULAD TRUST

*270. DIWAN CHAMAN LALL: Will the Minister of REHABILITATION be pleased to state:

(a) whether it is a fact that the entire property of Haji Ahmad Jan a Wakf-ul-Aulad Trust, has been allotted by Government to one Sardar Begam, whose name does not appear in the Trust Deed; and

(b) if so, what are the reasons for such action?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) The properties in respect of which Haji Ahmad Jan created a Wakf-alal-Aulad Trust have been released (not allotted) in favour of Shrimati Sardar Begum alias Sardar Jahan daughter of the wakif, who is the only non-evacuee beneficiary of the wakf. Her name appears in the wakf deed as Mst. Sardar Jahan daughter of the wakif and wife of Mohammed Saeed of Kalkatte-Wale.

(b) Wakf-Alal-Aulad Trusts are primarily meant for the benefit of the descendants of the wakif, but they also contain a provision for charity and are ultimately dedicated to God. There are a number of cases in which some of the beneficiaries have migrated to Pakistan while others have remained in India. These properties cannot be acquired under the Compensation Act, because they involve interests of charity and non-evacuee beneficiaries. It has, therefore, been decided to relinquish the evacuee

beneficiaries' interest in such properties in favour of non-evacuee beneficiaries.

INVESTIGATION OF AFFAIRS OF INDUSTRIAL UNDERTAKINGS

*272. SHRI RAMGOPAL GUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of industrial undertakings the affairs of which were investigated by Government during the year 1961; and

(b) the number of those which were taken over for management by Government under the provisions of the Industries (Development and Regulation) Act, 1951?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) During 1961 the affairs of only one industrial undertaking were investigated under section 15 of the Industries (Development and Regulation) Act, 1951.

(b) None.

वाणिज्य तथा उद्योग मंत्रालय के अनुभागों में हिन्दी में नोटिंग

१५०. श्री नवाबसिंह चौहान: क्या वाणिज्य तथा उद्योग मंत्री २५ अप्रैल, १९६१ को राज्य सभा में अतारंकित प्रश्न संख्या ८९ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) पर्याप्त संख्या में हिन्दी जानने वाले कर्मचारियों के २२३ अनुभागों में से कितने अनुभागों को हिन्दी में नोट लिखने की अब तक अनुमति प्रदान की जा चुकी है ; और

(ख) शेष अनुभागों को अब तक ऐसी अनुमति प्रदान न करने का क्या कारण है और उनको यह अनुमति कब तक दी जायेगी ?